

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1563

ANSWERED ON:02.12.2014

CIRCULATION OF FAKE CURRENCY

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Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the value of fake currency seized alongwith the number of such cases reported and persons arrested during each of the last three years and the current year, State-Wise;
- (b) whether there are reports of involvement of any foreign agencies or countries in the circulation and smuggling of Fake Indian Currency Notes (FICN) in the country;
- (c) if so, the details thereof and the reaction of the Government thereto;
- (d) the measures taken by the Government to spread awareness for indentifying fake currency notes in the country; and
- (e) the measures taken to check cross border smuggling and circulation of FICN in the country?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY)

(a): As per the statistics maintained by the National Crime Record Bureau, (NCRB) the State/UT wise number of counterfeit currency (recovered and seized), number of FIRs and number of accused during the last three years i.e. 2011, 2012, 2013 and the current year up to 30th September, 2014 are as per Annexure A, B, C & D.

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(b) & (c): As per the available inputs from intelligence and investigating agencies all high quality fake Indian currency notes are printed in sophisticated presses located in Pakistan. All high quality fake Indian currency notes seized in India and abroad, originate only from Pakistan which has created a self sustaining criminal network in the South and South East Asian Region for infusing FICN into India via. Nepal, Bangladesh, Thailand, Malaysia, Sri Lanka and United Arab Emirates.

The matter has been taken up by the Government of India with Pakistan at Foreign Secretary level talks and Home Secretary level talks.

(d) to (e): The Reserve Bank of India conducts awareness programme to make the public aware of the features of Indian bank notes and to identify genuine Indian bank notes. The Reserve Bank of India regularly conducts training programme on detection of counterfeit notes for employees /officers of banks and other organizations handling large amounts of cash.

Looking at the multidimensional aspects of the Fake Indian Currency Notes (FICN) menace, several agencies such as, the RBI, the Ministry of Finance, the Ministry of Home Affairs, Security and Intelligence agencies of the Centre and States and CBI are working in tandem to thwart the illegal activities related to FICNs.

One special FICN Co-ordination (FCORD) Group has been formed by the MHA to share the intelligence/information amongst the different security agencies of State/Centre to counter the menace of circulation of Fake Currency Notes in the country.

The Central Bureau of Investigation (CBI) & National Investigation Agency (NIA) are the central agencies for investigation of FICN cases. The Government has also constituted a Terror Funding & Fake Currency Cell (TFFC) in NIA to investigate Terror Funding and Fake Currency cases.

The legal regime has been strengthened by amendments in the Unlawful Activities (Prevention) Act, 1967(UAPA) wherein the damage to the monetary stability of India by way of production or smuggling or circulation of High Quality Fake Indian Paper currency, coin or any other material has been declared as "terrorist" act.